

असाधारण

EXTRAORDINARY

भाग III—खण्ड 4

PART III—Section 4

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं. 362] नई दिल्ली, बृहस्पितवार, दिसम्बर 11, 2014/अग्रहायण 20, 1936 No. 362] NEW DELHI, THURSDAY, DECEMBER 11, 2014/AGRAHAYANA 20, 1936

भारतीय भेषजी परिषद्

अधिसूचना

नई दिल्ली, 10 दिसम्बर, 2014

भेषजी स्नातकोत्तर (एम.फार्म) पाठ्यक्रम विनियम, 2014

सं. 14-136/2014-भा.भे.पिर.-भेषजी अधिनियम, 1948 (1948 का 8) की धारा 10 और 18 द्वारा प्रदत्त शिक्तयों का प्रयोग करते हुए भारतीय भेषजी परिषद्, केन्द्रीय सरकार के अनुमोदन से निम्नलिखित विनियम बनाती है, अर्थात्

भेषजी स्नातकोत्तर (एम.फार्म.) पाठुयक्रम विनियम, 2014

अध्याय-I

1. संक्षिप्त नाम और प्रारंभ:

- 1. इन विनियमों का नाम भेषजी स्नातकोत्तर (एम.फार्म.) पाठ्यक्रम विनियम, 2014 है।
- 2. ये सरकारी राजपत्र में प्रकाशन की तारीख से प्रवृत होंगे।
- 3. भेषजी स्नातकोत्तर (एम.फार्म.) में भेषजी अधिनियम, 1948 के अधीन वृति का व्यवसाय करने के लिए भेषजज्ञ के रूप में पंजीकरण/अर्हता अभिवृद्धि के प्रयोजनार्थ इन विनियमों में यथा विहित पाठ्यक्रम और परीक्षा उत्तीर्ण करने पर एक प्रमाण-पत्र दिया जाएगा।

2. पाठ्यक्रम की अवधि :

- (क) स्नातकोत्तर पाठ्यक्रम की अवधि दो पूर्णकालिक शैक्षणिक वर्ष होगी और प्रत्येक शैक्षणिक वर्ष कम से कम दो सौ कार्य दिवस का होगा।
- (ख) एम.फार्म. का अध्ययन वार्षिक पद्धित का होगा जिसके अंतर्गत शैक्षणिक अविध के प्रारंभ से 12 मास तक विस्तारित एम.फार्म (भाग-1) और अगले 12 मास की अविध का एम.फार्म (भाग-2) होगा।
- (ग) एम.फार्म. (भाग-1) के अंत में एम.फार्म (भाग-1) की विश्वविद्यालय परीक्षा होगी। एम.फार्म. (भाग-2) के अंत में अभ्यर्थी विश्वविद्यालय द्वारा अनुमोदित विषय पर एक शोध निबंध (डेजरटेशन) प्रस्तुत करेगा।

4899 GI/2014 (1)

7. पुस्तकालय सुविधाएं

क्रमांक	पाठ्यक्रम		न्यूनतम क्षेत्रफल	अभ्युक्ति
1	बी.फार्म. और एम. फार्म.	पुस्तकें	150	1500 भेषजी के सभी विषयों में अनेकों मानक पाट्य पुस्तकों और शीषकों का समुचित कवरेज
2	वार्षिक संस्करण	पुस्तकें	150 वर्ग मीटर	
3	बी.फार्म. और एम. फार्म.	पत्र-पत्रिकाओं की प्रतियां/आन लाइन सी.डी.	10 राष्ट्रीय 05 अंतर्राष्ट्रीय पत्र-पत्रिकाएं समुचित संख्या	
4	बी.फार्म. और एम. फार्म.	रेप्रोग्रेफिक सुविधाएंः फोटो कोपियर स्केनर	01 01	
5	एम.फार्म.	बहु-मीडिया प्रोजेक्टर	01	हर विशेषज्ञता के लिए
6	बी.फार्म. और एम. फार्म.	जेनेरेटर (5 कि.वाट)	01	

<u>परिशिष्ट-ड.</u> (विनियम 22 देखिए)

उपस्कर और उपकरण

विभिन्न विभागों के लिए अपेक्षित उपस्करों और उपकरणों का विवरण वही होगा जो भारतीय भेषजी परिषद् द्वारा समय-समय पर निर्धारित होगा।

> अर्चना मुद्गल, निबन्धक-एवं-सचिव [विज्ञापन III/4/असा./101/14]

PHARMACY COUNCIL OF INDIA NOTIFICATION

New Delhi, the 10th December, 2014

The Master of Pharmacy (M.Pharm) Course Regulations, 2014

No. 14-136/ 2014-PCI.—In exercise of the powers conferred by Sections 10 and 18 of the Pharmacy Act, 1948 (8 of 1948), the Pharmacy Council of India, with the approval of the Central Government hereby makes the following regulations; namely—

Chapter - I

1. Short Title and Commencement

- 1. These regulations may be called the Master of Pharmacy (M.Pharm) Course Regulations 2014.
- 2. They shall come into force on the date of their publication in the Official Gazette.
- 3. Master of Pharmacy (M.Pharm) shall consist of a certificate, of having passed the course of study and examination as prescribed in these regulations, for the purpose of registration/addition of qualification as a pharmacist for practicing the profession under the Pharmacy Act, 1948.

2. Duration of the course

- a) The duration of the M.Pharm course shall be of two academic years full time with each academic year spread over a period of not less than two hundred working days.
- b) The study of M.Pharm course shall be of annual system which includes M.Pharm (Part-I) extending for 12 months from the commencement of the academic term and M.Pharm (Part-II) of another 12 months duration.
- c) At the end of M.Pharm (Part-I) there shall be a university examination of M.Pharm (Part-I). At the end of M.Pharm (Part-II) the candidate shall submit a dissertation on the topic approved by the university.

Chapter - II

3. Minimum qualification for admission to M.Pharm (Part-I) programme

A pass in the following examinations -

a) B.Pharm degree examination of an Indian University established by law in India from an institution approved by Pharmacy Council of India and has scored not less than 55% of the maximum marks (aggregate of four years of B.Pharm).

Provided that -

- a) there shall be reservation of seats for the students belonging to the Scheduled Castes, Scheduled Tribes and Other Backward Classes in accordance with the instructions issued by the Central Government/State Government/Union Territory Administration, as the case may be, from time to time.
- b) For SC/ST candidates the prescribed percentage of marks will be 50% of the maximum marks (aggregate of four years of B.Pharm).
- c) Every student, selected for admission to postgraduate pharmacy course in any of the pharmacy institution in the country should have obtained Registration with the State Pharmacy Council or should obtain the same within one month from the date of his admission, failing which the admission of the candidate shall be cancelled.

4. Approval of Post Graduate Pharmacy courses and examination.

- 4.1 a) No person, institution, society or university shall start and conduct M.Pharm programme or increase number of admissions without the prior approval of the Pharmacy Council of India.
 - b) Any person, institution, society or university for the purpose of obtaining approval under sub-section (1) of section 12 of the Pharmacy Act shall submit a scheme.
 - c) The scheme referred to in sub-regulation (b) above, shall be in such form and contain such particulars and be preferred in such manner and be accompanied with such fee as may be prescribed by the Pharmacy Council of India.
 - d) The approval to a Post Graduate Course shall be granted initially for a specified period not exceeding 5 year, after which it shall have to be renewed.
 - e) The procedure for 'Renewal' of approval shall be same as applicable for the grant of approval.
 - f) Failure to seek timely renewal of approval as required in sub-regulation-4(d) shall invariably result in stoppage of admissions to the concerned Post Graduate course.

4.2 Eligibility for conducting Post Graduate Courses -

- a) The institutions approved by the Pharmacy Council of India for running Bachelor of Pharmacy course under section 12 or institutions established by the Central Government/State Govt. for the purpose of imparting postgraduate pharmacy education shall be eligible for starting any postgraduate degree course.
 - Provided that the Pharmacy Council of India shall exempt any such existing/proposed specialist institution or autonomous body owned and managed by the Central Government/State Government from fulfilling the prescribed provision of having an undergraduate teaching facility and allow starting Postgraduate pharmacy course.
- b) The institutions approved by the Pharmacy Council of India under section 12 of the Pharmacy Act for running Undergraduate course, prior to the implementation of these regulations and conducting Post Graduate programmes in Pharmacy (M.Pharm.) or institutions established by the Central Government/State Govt. for the purpose of imparting postgraduate Pharmacy education shall within one year from the date of notification of these regulations apply to the Pharmacy Council of India as mentioned in sub-regulation '4.1(b)' above.
- c) The maximum number of students for a postgraduate pharmacy course, who can be registered in any recognised department / institution for training for the award of postgraduate degree by the affiliating university, shall be determined by the facilities available in the department/ institution in terms of infrastructure, teaching staff and teaching material.
 - Provided that the Pharmacy Council of India shall not approve any institution under these regulations unless it provides adequate arrangements for teaching in regard to building, accommodation, laboratories, equipments, teaching staff, non-teaching staff, etc., as specified in to these regulations.

5. GENERAL CONDITIONS TO BE OBSERVED BY POSTGRADUATE TEACHING INSTITUTIONS:

- i. Postgraduate curriculum shall be competency based.
- ii. Learning in postgraduate programme shall be essentially autonomous and self directed.
- iii. A combination of both formative and summative assessment is vital for the successful completion of the PG programme.
- iv. A modular approach to the course curriculum is essential for achieving a systematic exposure to the various sub-specialities concerned with a discipline.
- v. The training of PG students shall involve learning experience 'derived from' or 'targeted to' the needs of the profession and community. It shall, therefore, be necessary to expose the students to profession and community based activities.

6. GOALS AND GENERAL OBJECTIVES OF POSTGRADUATE PHARMACY EDUCATION PROGRAMME TO BE OBSERVED BY POSTGRADUATE TEACHING INSTITUTION

6.1 GOAL

The goal of postgraduate pharmacy education shall be to produce professionally competent specialists and/or pharmacy teachers be who shall –

- i. recognize the professional needs of the profession and community and carry out professional obligations ethically and in keeping with the objectives of the National Health Policy / National Drug Policy;
- ii. have mastered most of the competencies pertaining to the speciality that are required to be practiced in the various facets of pharmacy profession;
- iii. be aware of the contemporary advances and developments in the discipline concerned;
- have acquired a spirit of scientific inquiry and is oriented to the principles of research methodology;
 and
- v. have acquired the basic skills in teaching of the pharmacy and other health professionals;

6.2 GENERAL OBJECTIVES OF POST-GRADUATE TRAINING EXPECTED FROM STUDENTS AT THE END OF POST-GRADUATE TRAINING

At the end of the postgraduate training in the discipline concerned the student shall be able to;

- i. recognize the importance to the concerned speciality in the context of the professional needs of the community and the national priorities in the health and pharmacy sector;
- ii. practice the profession ethically;
- iii. demonstrate sufficient understanding of the basic sciences relevant to the concerned speciality;
- iv. identify social, economic, environmental, biological and emotional determinants of health / pharmacy sector in a given case, and take them into account while planning professional strategies;
- v. play the assigned role in the implementation of National Health Policy, National Drug Policy etc. effectively and responsibly;
- vi. develop skills as a self-directed learner, recognize continuing education needs, select and use appropriate learning resources;
- vii. demonstrate competence in basic concepts of research methodology and be able to critically analyze relevant published research literature;
- viii. develop skills in using educational methods and techniques as applicable to the teaching of pharmacy students and other health professional workers; and
- ix. function as an effective leader of a health team engaged in health care, research or training.

7. STATEMENT OF THE COMPETENCIES:

Keeping in view the general objectives of postgraduate training, each discipline shall aim at development of specific competencies which shall be defined and spelt out in clear terms. Each department shall produce a statement and bring it to the notice of the trainees in the beginning of the programme so that he can direct the efforts towards the attainment of these competencies.

8. COMPONENTS OF THE POSTGRADUATE CURRICULUM:

The major components of the postgraduate curriculum shall be:

- Theoretical knowledge.
- Practical /clinical skills.
- Thesis skills.
- Attitudes including communication skills.
- Training in research methodology.

The students undergoing postgraduate courses shall be exposed to the following:-

- Basics of statistics to understand and critically evaluate published research paper.
- Lectures or other type of exposure to human behavior studies.
- Basic understanding of pharmaco-economics.
- Introduction to the non-linear mathematics.

9. NOMENCLATURE OF POSTGRADUATE COURSES.

The nomenclature of postgraduate pharmacy courses shall be as provided in the Appendix-A to these Regulations.

Provided that in the case of postgraduate pharmacy degree course(s) started prior to the commencement of these Regulations and which have not been included in these regulations, the institutions concerned shall continue such course(s) till the students admitted complete the said course(s).

10. Syllabus. –

The syllabus for each subject of study shall as may be prescribed by the Pharmacy Council of India from time to time.

11. SELECTION OF POSTGRADUATE STUDENTS.

- 1. Students for postgraduate pharmacy courses shall be selected strictly on the basis of their academic merit.
- 2. For determining the academic merit, the university/institution may adopt any one of the following Procedures:—
 - On the basis of merit as determined by the competitive test conducted by the State Government or by the competent authority appointed by the State Government or by the university/group of universities in the same state; or
 - ii. On the basis of merit as determined by a centralized competitive test held at the national level; or
 - iii. On the basis of the individual cumulative performance at the first, second, third and final B.Pharm examination, if such examination have been passed from the same university; or
 - iv. Combination of (i) and (iii):

Provided that wherever entrance test for postgraduate admission is held by the State Government or a university or any other authorized examining body, the minimum percentage of marks for eligibility for admission to postgraduate pharmacy courses shall be 55 per cent for general category candidates and 50 per cent for the candidate belonging to Scheduled Castes, Scheduled Tribes.

12. Migration/transfer of postgraduate student from one pharmacy college or institution to another.

Migration/transfer of students undergoing any postgraduate degree course shall not be permitted by any university or any authority and shall be governed by the policy of the Pharmacy Council of India in this regard.

13. Examination

The examination for M.Pharm shall be held in accordance with the provisions contained in these regulations. The examinations shall be organised on the basis of grading or marking system to evaluate and certify candidate's level of knowledge, skill and competence at the end of the training.

a) For M.Pharm (Part-I)

- i) There shall be an examination for M.Pharm (Part-I) at the end of calendar year. The first examination shall be the annual examination and the second examination shall be supplementary examination.
- ii) The examinations shall be of written and practical (including oral).

b) For M.Pharm (Part-II)

For M.Pharm (Part-II) the examination shall be an evaluation of dissertation and viva voce at the end of 12 months (one year) after the commencement of M.Pharm (Part-II) course.

13.1 Eligibility for appearing at Examination. –

- a) Only such students who produce certificate from the Head of the Institution in which he has undergone the M.Pharm (Part-I), in proof of his having regularly and satisfactorily undergone the course of study by attending not less than 80% of the classes held both in theory and in practical separately in each subject shall be eligible for appearing at examination. Similarly a candidate who has put in a minimum of 80% of attendance in M.Pharm (Part-II) shall only be eligible to submit the dissertation.
- b) A student pursuing M.Pharm programme shall study in the concerned department of the institution for the entire period as a full time student. The student is not permitted to work in any laboratory/college/industry/pharmacy etc., while studying M.Pharm Programme except as a part of training programme.
- c) Each academic session shall be taken as a unit for the purpose of calculating attendance.
- d) Every student shall attend symposia, seminars, conferences, journal review meetings and lectures during each year as prescribed by the department/college/university and not absent himself without prior permission.
- e) Any student who fails to complete the course in the manner stated above shall not be permitted to appear for the University examinations.

13.2. Scheme of Examinations –

a) Mode of Examination

- i) Theory examination shall be of three hours and practical examination shall be of six hours duration.
- ii) A student who fails in theory or practical examination of a subject shall re-appear both in theory and practical of the same subject.
- iii) Practical examination shall also consist of a viva -voce (Oral) examination.
- iv) The maximum number of candidates to be examined in clinical / practical and Oral on any day shall not exceed fifteen for M.Pharm examinations.
- v) M.Pharm examinations, in any subject shall consist of Thesis, Theory Papers, and Practical and Oral examinations.

b) Sessional Examinations

- i) There shall be atleast two periodic sessional examinations in each subject of specialization conducted at regular intervals at the end of the first term and second term respectively both in theory and in practical which include seminars.
- ii) The highest aggregate of any two performances shall form the basis of calculating sessional marks.
- iii) The sessional marks shall be awarded out of a maximum of 50 in theory and practical as follows:

Theory

Written Test : 30 marks (average of two)

Seminar : 20 marks
Total : 50 marks

Practicals

Practicals Test : 30 marks (average of two)

Lab.Work (Record) : 20 marks

Total : 50 marks

iv) A regular record of both theory and practical class work and examinations conducted in an institution imparting training for M.Pharm Programme shall be maintained.

c) Improvement of sessional marks -

Students who wish to improve sessional marks can do so, by appearing in two additional sessional examinations during the next academic year. The average score of the two examinations shall be the basis

for improved sessional marks in theory. The sessional marks of practicals shall be improved by appearing in additional practical examinations. Marks awarded to a student for day to day assessment in the practical class cannot be improved unless he attends a regular course of study again.

d) University Examination M.Pharm (Part- I)

- (i) There shall be two university examinations annually (Annual & Supplementary).
- (ii) Each theory paper shall be of 3 hours duration carrying 100 marks each.
- (iii) Each practical paper shall be of 6 hours duration carrying 100 marks each.

Theory

- (i) There shall be four theory papers.
- (ii) The theory examinations shall be held sufficiently earlier than the Practical examination so that the answer books can be assessed and evaluated before the start of Practical and Oral examination.

Practical and Oral Examination

- (i) Practical examination shall be conducted to test the knowledge and competence of the candidates for making valid and relevant observations based on the experimental/Laboratory studies and his ability to perform such studies as are relevant to his subject.
- (ii) The Oral examination shall be thorough and shall aim at assessing the candidates knowledge and competence about the subject, investigative procedures, technique and other aspects of the speciality, which form a part of the examination.

14. Thesis

- 1. Every candidate shall carry out work on an assigned research project under the guidance of a recognised Postgraduate Teacher, the result of which shall be written up and submitted in the form of a Thesis.
- 2. Work for writing the Thesis is aimed at contributing to the development of a spirit of enquiry, besides exposing the candidate to the techniques of research, critical analysis, acquaintance with the latest advances in medical science and the manner of identifying and consulting available literature. Thesis shall be submitted at least two months before the theoretical and practical examination.
- 3. The Thesis shall be examined by a minimum of two examiners; one internal and one external examiner.

15. Minimum marks for passing examination

- (i) A student shall not be declared to have passed M.Pharm examination unless he secures at least 50% marks in each of the subject separately in the theory examinations, including sessional marks and at least 50% marks in each of the practical examinations including sessional marks.
- (ii) The students securing 60% marks or above in aggregate in all subjects in a single attempt at the M.Pharm examination shall be declared to have passed in first class.
- (iii) Students securing 75% marks or above in any subject or subjects shall be declared to have passed with distinction in the subject or those subjects provided he passes in all the subjects in a single attempt.

16. Eligibility for promotion to M.Pharm (Part-II)

- (i) All students who have appeared for all the subjects and passed the first year annual examination are eligible for promotion to the second year.
- (ii) The student failing in subjects of M.Pharm (Part-I) examination shall be permitted to register for M.Pharm (Part-II) programme. However, such students shall not be permitted to submit the dissertation unless he completes the M.Pharm (Part-I) examination and passes both in theory and practical at a time together.
- 17. Approval of examinations. Examinations mentioned in regulations 10 shall be held by the examining authority which shall be approved by the Pharmacy Council of India under sub-section (2) of Section 12 of the Pharmacy Act, 1948. Such approval shall be granted only if the examining authority concerned fulfills the conditions as specified in **Appendix-B** to these regulations.
- **18. Certificate of passing examination.** Every student who has passed the examinations for the M.Pharm (Master of Pharmacy) programme shall be granted a degree certificate by the Examining Authority.

19. Examiners

(a) All the Postgraduate Examiners shall be recognised Postgraduate Teachers holding postgraduate qualifications in the subject concerned.

- (b) For all Postgraduate Examinations, the minimum number of examiners shall be two, out of which at least one shall be External Examiner, who shall be invited from other recognised Examining Authority from outside the Jurisdiction of the Examining Authority.
- (c) The examining authorities may follow the guidelines regarding appointment of examiners given in **Appendix-C.**

20. Institutional Departmental Training Facilities:-

An institution/department having the prescribed minimum strength of faculty and other facilities shall be recognized for the conduct of Postgraduate course.

20.1 Staff – Faculty

- (a) A department training candidates for a postgraduate course, shall have a minimum of five full time faculty members belonging to the concerned disciplines of whom one shall be a Professor/Asst. Prof., two Assistant Professors and two Lecturers, possessing the qualification and experience prescribed in the "Minimum Qualification for Teachers in Pharmacy Institutions Regulations, 2014".
 - Provided that the second or subsequent postgraduate courses to be conducted in the same department shall have additional faculty consisting of at least one Professor and Asst. Professor in the concerned specialization.
- (b) Only those teachers who possess at least five years teaching experience after passing M.Pharm. Pharm.D course or three years teaching experience after Ph.D shall be recognized by the Pharmacy Council India as post graduate pharmacy teachers.

20.2 Minimum requirements for a Postgraduate Institution:

- (a) An institution conducting both undergraduate and postgraduate teaching shall satisfy the minimum requirement for undergraduate training as prescribed by the Pharmacy Council of India and shall also fulfill additional requirements for postgraduate training depending on the type of work being carried out in the department. The teaching, non-teaching staff, accommodation, laboratory, library facilities required to be provided in various departments shall be as given in **Appendix-D.**
- (b) A Department imparting only postgraduate training shall:-
 - (i) provide facilities consistent with the all round training including training for undergraduate programmes and other departments related to the subject of training as recommended by the Pharmacy Council of India.
 - (ii) make available facilities of ancillary department for coordination of training.

20.3 Bed Strength in Clinical Departments

A department to be recognised for training of postgraduate students in Pharmacy Practice shall provide adequate clinical training facilities in a hospital.

The details of the facilities required include the following:

- 1. **Hospital Posting** every student shall be posted in constituent hospital for a period of not less than fifty hours to be covered in not less than 200 working days in each year of the course. Each student shall submit report duly certified by the preceptor and duly attested by the Head of the Department or Institution as prescribed. In the second year, every student shall spend half a day in the morning hours attending ward rounds on daily basis as a part of their dissertation/Thesis work.
- 2. Hospital Details- The institution intending to impart M.Pharm in Pharmacy Practise shall have
 - (i) Their own hospital of minimum 300 beds.

OR

Tie up with a teaching hospital recognised by the Medical Council of India or University, or a Government hospital not below the level of district headquarter hospital with 300 beds with clearly defined Memorandum of Understanding including housing pharmacy practice department with minimum carpet area of 30 square feet per student along with consent to provide the professional manpower to support the programme.

OR

Tie up with a Corporate type hospital with minimum 300 beds with clearly defined Memorandum of Understanding including housing pharmacy practice department with minimum carpet area of

30 square feet per student along with consent to provide the professional manpower to support the programme.

(ii) Number of institutions which can be attached to one hospital shall be restricted to one and also by the student pharmacist to bed ratio of 1:10.

21. Speciality

- (a) Tertiary care hospitals are desirable
- (b) Medicine [compulsory], and any three specialization of the following:—
 - 1. Surgery
 - 2. Pediatrics
 - 3. Gynecology and Obstetrics
 - 4. Psychiatry
 - 5. Skin and VD
 - 6. Orthopedics

Location of the Hospital

Within the same limits of Corporation or Municipality or within reasonable distance or Campus with Medical Faculty involvement as adjunct faculty.

22. Equipment

The department shall have adequate number of equipments and apparatus as given in Appendix-E.

23. Number of Postgraduate Students to be admitted.

- (1) The ratio of recognised Postgraduate teacher to number of students to be admitted for the Postgraduate degree course shall be 1:3 to the extent that in no circumstances more than 15 students for Postgraduate degree shall be registered in a department / specialization in one academic year.
- (2) Provided that no postgraduate seats left unfilled in an academic year, shall be carried forward to the next or subsequent academic year.

24. Training Programme

- 24.1 The training given with due care to the postgraduate students in the recognized institutions for the award of various postgraduate pharmacy degrees shall determine the expertise of the specialist and/or pharmacy teachers produced as a result of the educational programme during the period of stay in the institution.
- 24.2 Every institution undertaking postgraduate training programme shall set up an Academic Cell or a Curriculum Committee under the chairmanship of a senior faculty member which shall work out the details of the training programme in each speciality in consultation with other department faculty staff and also coordinate and monitor the implementation of these training programmes.
- 24.3 The training programmes shall be updated as and when required. The structured training programme shall be written up and strictly followed to enable the examiners to determine the training undergone by the candidates and the Pharmacy Council of India inspectors to assess the same at the time of inspection.
- 24.4 Postgraduate students shall maintain a record (log) book of the work carried out by them and the training programme undergone during the period of training including practicals, assignments and other training provided. The record books shall be checked and assessed by the faculty members imparting the training.
- 24.5 During the training for Postgraduate Degree to be awarded in clinical disciplines (Pharmacy Practice), there shall be proper training in medical sciences related to the disciplines concerned. In all postgraduate training programmes, emphasis is to be laid on the specialized skills and knowledge required to practice each of the said discipline.
- 24.6 Implementation of the training programmes for the award of various postgraduate degrees shall include lectures, seminars, journal clubs, group discussions, participation in laboratory and experimental work and involvement in research studies in the concerned speciality and exposure to the applied aspects of the subject relevant to the specialities.

Appendix-A

(See Regulation No.9)

Specialties/Subjects in which Postgraduate Degree in Pharmacy can be awarded by the Indian Universities –

- 1. Pharmaceutics
- 2. Industrial Pharmacy
- 3. Pharmaceutical Technology
- 4. Pharmaceutical Chemistry
- 5. Pharmaceutical Analysis
- 6. Pharmaceutical Quality Assurance
- 7. Regulatory Affairs
- 8. Pharmaceutical Biotechnology
- 9. Pharmacy Practice
- 10. Pharmacology
- 11. Pharmacognosy
- 12. Phytopharmacy & Phytomedicine
- 13. Any other specialty as may be prescribed by the Pharmacy Council of India from time to time.

APPENDIX-B

(See regulation 17)

CONDITIONS TO BE FULFILLED BY

THE EXAMINING AUTHORITY

- 1. The Examining Authority shall be a Indian University constituted by the Central Government/State Government/Union Territory Administration or Deemed to be University. It shall ensure that discipline and decorum of the examinations are strictly observed at the examination centers.
- 2. It shall permit the Inspector or Inspectors of the Pharmacy Council of India to visit and inspect the examinations.
- 3. It shall provide:-
 - (a) adequate rooms with necessary furniture for holding written examinations;
 - (b) well-equipped laboratories for holding practical examinations;
 - (c) an adequate number of qualified and responsible examiners and staff to conduct and invigilate the examinations; and
 - (d) such other facilities as may be necessary for efficient and proper conduct of examinations.
- 4. It shall, if so required by a candidate, furnish the statement of marks secured by a candidate in the examinations after payment of prescribed fee, if any, to the Examining Authority.
- 5. It shall appoint examiners whose qualifications should be similar to those of the teachers in the respective subjects as prescribed in the Minimum Qualification for Teachers in Pharmacy Institutions Regulations, 2014.
- 6. In pursuance of sub-section (3) of section 12 of the Pharmacy Act, 1948, the Examining Authority shall communicate to the Secretary, Pharmacy Council of India, not less than six weeks in advance the dates fixed for examinations, the time-table for such examinations, so as to enable the Council to arrange for inspection of the examinations.
- 7. The Examining Authority shall ensure that examiners for conducting examination for M.Pharm programme shall be persons possessing pharmacy qualification and are actually involved in the teaching of the M.Pharm programme in an approved institution.

APPENDIX-C

(See Regulation – 19.C)

POSTGRADUATE EXAMINATION GUIDELINES ON APPOINTMENT OF POSTGRADUATE EXAMINERS

1. No person shall be appointed as an examiner in any subject unless he fulfills the minimum requirements for recognition as a Postgraduate teacher as laid down by the Pharmacy Council of India and has minimum teaching experience of 5 (Five) years as a Lecturer / Assistant Professor after obtaining postgraduate degree.

- 2. There shall be at least two examiners in each subject at an examination out of which one shall be external examiner. The external examiner who fulfils the condition laid down in clause 1 above shall ordinarily be invited from another recognised university, from outside the State.
- 3. An external examiner may be ordinarily appointed for not more than three years consecutively. Thereafter he may be reappointed after an interval of two years.
- 4. The internal examiner in a subject shall not accept external examinership for a college from which external examiner is appointed in his subject.
- 5. There shall be a Chairman of the Board of paper setters who shall be an external examiner and shall moderate the question papers.
- 6. Where there is more than one centre of examination, there shall be Co-ordinator appointed by the University who shall supervise and co-ordinate the examination on behalf of the University with independent authority.

APPENDIX-D

(See regulation 20.2)

CONDITIONS TO BE FULFILLED BY THE ACADEMIC TRAINING INSTITUTION

- 1) Any authority or institution in India applying to the Pharmacy Council of India for approval of courses of study for M.Pharm under sub-section (1) of section 12 of the Pharmacy Act, 1948 shall comply with the infrastructural facilities as prescribed by the Pharmacy Council of India from time to time.
- 2) M.Pharm programme shall henceforth be permitted to conduct only in those institutions which are approved by the Pharmacy Council of India for B.Pharm course as provided under section 12 of the Pharmacy Act, 1948.
- 3) Teaching Staff requirement
 - i) Staff Pattern: All faculty shall be full time.
 - ii) Teaching Staff: (Exclusively for running M.Pharm courses)

Department/Division	Name of the post	No.
Department of Pharmaceutics	Professor/Asso. Prof.	1
•	Asst. Professor	2
	Lecturer	2
Department of Pharmaceutical Chemistry	Professor/Asso. Prof.	1
	Asst. Professor	2
	Lecturer	2
Department of Pharmacology	Professor/Asso. Prof.	1
	Asst. Professor	2
	Lecturer	2
Department of Pharmacognosy	Professor/Asso. Prof.	1
	Asst. Professor	2
	Lecturer	2
Department of Pharmacy Practice	Professor/Asso. Prof.	1
	Asst. Professor	2
	Lecturer	2
Department of Industrial Pharmacy	Professor/Asso. Prof.	1
	Asst. Professor	2
	Lecturer	2
Department of Pharmaceutical Technology	Professor/Asso. Prof.	1
	Asst. Professor	2
	Lecturer	2
Department of Pharmaceutical Analysis	Professor/Asso. Prof.	1
	Asst. Professor	2
	Lecturer	2

Pharmaceutical Quality Assurance	Professor/Asso. Prof.	1
	Asst. Professor	2
	Lecturer	2
Department of Regulatory Affairs	Professor/Asso. Prof.	1
	Asst. Professor	2
	Lecturer	2
Department of Pharmaceutical Biotechnology	Professor/Asso. Prof.	1
	Asst. Professor	2
	Lecturer	2
Department of Phytopharmacy & Phytomedicine	Professor/Asso. Prof.	1
	Asst. Professor	2
	Lecturer	2

- iii) Additional staff required, in addition to teaching faculty prescribed for B.Pharm course for conducting M.Pharm courses per department shall be as under: -
 - 1. Asso. Professor 2
 - 2. Asstt. Prof/Lecturer 2
- iv) Workload of Faculty:

Professor – 8 hrs. per week

Assistant Professor – 12 hrs. per week

Lecturers – 16 hrs. per week

- v) Training of Pharmacy Practice Faculty for M.Pharm (Pharmacy Practice):
 - a) Teaching staff will be trained as per the module prescribed by the Pharmacy Council of India.
 - b) Duration of training Minimum 3 months.
 - c) Training sites Institutions running pharmacy practice Programmes for atleast five years.
 - d) Trainer Professor/Associate Professor or Assistant Professor with minimum of five years of clinical pharmacy teaching and practice experience.

4) NON-TEACHING STAFF:

Sl.No.	Designation	Required	Required Qualification
		(Minimum)	
1	Laboratory Technician	1 for each Dept	D. Pharm
2	Laboratory Assistants or Laboratory Attenders	1 for each Lab (minimum)	SSLC
3	Office Superintendent	1	Degree
4	Accountant	1	Degree
5	Store keeper	1	D.Pharm or a Bachelor degree.
6	Computer Data Operator	1	BCA or Graduate with Computer Course
7	Office Staff I	1	Degree
8	Office Staff II	2	Degree
9	Peon	2	SSLC
10	Cleaning personnel	Adequate	
11	Gardener	Adequate	

5) ACCOMMODATION

Class Rooms

S.No	Course	Class Room	Minimum Area	Intake	Remark
1	B.Pharm	04	75 Sq.Mt	60	
			90Sq.mt		
			(desirable)		
2	M.Pharm	02 per specialization	36 Sq.Mt	15	

Library

S.No	Courses	Designation	Qualification	No	Remarks
1	B.Pharm &	Librarian	M. Lib	1	
	M.Pharm	Assistant Librarian	D. Lib	1	
		Library Attendent	10 +2 / PUC	2	

Laboratories

Sl.No	Course	Laboratories	Minimum Area	Remark
1	B.Pharm	Pharmaceutics	75 Sq.Mt	Preparation Room with minimum 10
		Pharmaceutical Chemistry	90Sq.mt(desirable)	Sq.mt area for each lab (One room can be
		Pharmaceutical Analysis		shared by two labs, if it is in between two
		Pharmacology		labs)
		Pharmacognosy Pharmaceutical		
		Biotechnology (Including		
		Aseptic Room)		
2	M.Pharm	02 per specialization	75 Sq.Mt	Preparation Room with minimum 10
			-	Sq.mt area for each lab
3	B.Pharm	Area of the Machine Room	80-100 Sq.mt	
4	&	Central Instrumentation	80 Sq.mts	Provided with Air Conditioning
	M.Pharm	Room	-	facilities
5		Store Room – I	100 Sq mts	
6		Store Room – II	20 Sq mts	

- 1. All the Laboratories should be well lit and ventilated.
- 2. All Laboratories should be provided with basic amenities and services like exhaust fans and fume chamber to reduce the pollution wherever necessary.
- 3. The work benches should be smooth and easily cleanable preferably made of non-absorbent material.
- 4. The water taps should be non-leaking and directly installed on sinks. Drainage should be efficient.
- 5. Balance room should be attached to the concerned laboratories.

Administrative Area

Sl.No	Course	Description	Minimum Area	Remark
1	B.Pharm & M.Pharm	Principal's Chamber	75 Sq.Mt 90Sq.mt(desirable)	
2	B.Pharm &	Office – I - Establishment	75 Sq.Mt	
	M.Pharm			
3	B.Pharm &	Office – II - Academics	80-100 Sq.mt	
	M.Pharm			
4	B.Pharm &	Confidential Room	80 Sq.mts	
	M.Pharm			
5	B.Pharm &	Store Room – I	100 Sq mts	
	M.Pharm			
6	B.Pharm &	Store Room – II	20 Sq mts	
	M.Pharm			
7	B.Pharm &	H.O.D Room	20 Sq.Mt	
	M.Pharm		Per Faculty	
8	B.Pharm &	Faculty Rooms	10 Sq.Mt	
	M.Pharm		Per Faculty	

Ammenities

Sl. No	Courses	Description	Minimum Area	Remark
1	B.Pharm &	Girl's Common Room (Essential)	20 Sq.Mt	
	M.Pharm			
2		Boy's Common Room	10 Sq.Mt	
3		Toilet Blocks for Boys		
4		Toilet Blocks for Girls		
5		Drinking Water facility – Water Cooler		
6		Boy's Hostel (Desirable)		
7		Girl's Hostel (Desirable)		
8		Power Backup Provision		

Other facilities

Sl.No	Course	Description	Minimum Area	Remark
1	B.Pharm & M.Pharm	Animal House	80 Sq.Mt	
2	B.Pharm & M.Pharm	Library	150 Sq.Mt	
3	B.Pharm & M.Pharm	Museum	50 Sq.Mt.	
4	B.Pharm & M.Pharm	Auditorium / Multi Purpose Hall (Desirable)		250-300 seating capacity
5	B.Pharm & M.Pharm	Seminar Hall		
6	B.Pharm & M.Pharm	Herbal Garden (Desirable)		
7	B.Pharm	Computer (Latest Configuration)	1 system for every 10 students	With Internet Browsing Facility
8	B.Pharm	Printers	1 printer for every 10 computers	
9	B.Pharm	Multi Media Projector	01	
10	M.Pharm	Computer (Latest Configuration) Printers	1 system for every 6 students 1 printer for every 6 computers	With Internet Browsing Facility
11	M.Pharm	Multi Media Projector	01	For each specialization
12	B.Pharm & M.Pharm	Generator (5KVA)	01	
13	B.Pharm	Multi Media Projector	01	For each specialization

Library Facilities

Sl.No	Courses	Item	Titles (No)	Minimum Volumes (No)
1	B.Pharm &	Books	150	1500 adequate coverage of a large
	M.Pharm			number of standard text books and
				titles in all disciplines of pharmacy
2	Annual Addition	Books	150	
3	B.Pharm	Periodicals Hard copies /	10 National	
	&	online	05 International	
	M.Pharm		periodicals	
		CDs	Adequate Nos	
4	B.Pharm	Reprographic Facilities:	01 each	
	&	Photo Copier Scanner		
	M.Pharm			
5	M.Pharm	Multi Media Projector	01	For each specialization
6	B.Pharm &	Generator (5KVA)	01	
	M.Pharm			

Appendix-E

(See Regulation - 22)

EQUIPMENT AND APPARATUS

The details of equipments and apparatus required for various departments shall be as prescribed by the Pharmacy Council of India from time to time.

ARCHNA MUDGAL, Registrar-cum-Secretary

[ADVT. III/4/Exty./101/14]

अधिसूचना

नई दिल्ली, 10 दिसम्बर, 2014

भेषजी स्नातक (बी.फार्म) पाठ्यक्रम विनियम, 2014

संख्या 14-154/2010-भा.भे.परि.-भेषजी अधिनियम, 1948 (1948 का 8) की धारा 10 और 18 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए भारतीय भेषजी परिषद्, केन्द्रीय सरकार के अनुमोदन से निम्नलिखित विनियम बनाती है, अर्थात्

अध्याय - I

- 1. संक्षिप्त नाम और प्रारंभ -
 - (1) इन विनियमों का नाम भेषजी स्नातक (बी.फार्म) पाठ्यक्रम विनियम, 2014 है।
 - (2) ये राजपत्र में प्रकाशन की तारीख से प्रवृत होंगे।
- 2. भेषजी स्नातक के लिए भेषजी अधिनियम, 1948 के अधीन भेषजी वृति का व्यवसाय करने के लिए भेषजज्ञ के रूप में पंजीकरण के प्रयोजन के लिए इन विनियमों में यथा विहित पाठ्यक्रम का अध्ययन और परीक्षा उत्तीर्ण करने पर एक प्रमाणपत्र जारी किया जाएगा।

अध्याय - ॥

3. पाठ्यक्रम की अवधि -

भेषजी स्नातक : पाठ्यक्रम की अवधि पूर्णकालिक चार शैक्षणिक वर्ष (वार्षिक/सेमेस्टर) होगी। प्रत्येक शैक्षणिक वर्ष वार्षिक पद्धति के लिए कम से कम दो सौ कार्य दिवस और प्रत्येक सेमेस्टर के लिए एक सौ कार्य दिवस की अवधि का होगा।

4. प्रवेश के लिए न्यूनतम अईता -

- क. प्रथम वर्ष भेषजी स्नातक निम्नलिखित परीक्षाओं में से किसी में उत्तीर्ण
 - i) अभ्यर्थी ने भारतीय विश्वविद्यालय संघ द्वारा 10+2 परीक्षा के समकक्ष मान्यता प्राप्त संबंधित राज्य ∕केन्द्रीय सरकार के प्राधिकरणों द्वारा संचालित 10+2 परीक्षा उत्तीर्ण की हो जिसमें एक विषय अंग्रेजी हो तथा भौतिकी, रसायन विज्ञान, गणित ∕जीव विज्ञान पृथक-पृथक वैकल्पिक विषय हो। तथापि, जिन छात्रों के पास अनौपचारिक और गैर कक्षा आधारित विद्यालयी संस्था जैसे, राष्ट्रीय मुक्त विद्यालयी परीक्षा शिक्षण संस्थान, राज्यों की मुक्त विद्यालय पद्धित आदि की 10+2 अईता है, वे भेषजी स्नातक पाठ्यक्रम में प्रवेश के लिए पात्र नहीं होंगे।"
 - ii) भारतीय भेषजी परिषद् द्वारा उपर्युक्त परीक्षाओं में से किसी के समकक्ष अनुमोदित कोई अन्य अर्हता ।

तथापि, पाठ्यक्रम में प्रवेश के वर्ष के 31 दिसम्बर या उससे पूर्व छात्र की आयु 17 वर्ष होनी चाहिए।

तथापि, यह कि अनुसूचित जातियों, अनुसूचित जन-जातियों और अन्य पिछड़े वर्गों के छात्रों के लिए सीटों का आरक्षण केन्द्रीय सरकार/राज्य सरकार/संघ क्षेत्र प्रशासन, जो भी हो, द्वारा समय-समय पर जारी किए गए अनुदेशों के अनुसार होगा।